

**HIGH COURT OF MANIPUR  
AT IMPHAL**

**NOTIFICATION**

Imphal the 3<sup>rd</sup> December, 2019

No. HCM/Misc.89/2013-A&E/26819

As directed, it is hereby notified that the Mention Memo at "**Annexure-I**" will only be allowed while making mention in the Court Rooms of the Hon'ble High Court with immediate effect.

*W. Tonen Meitei 3.12.19*  
(W. TONEN MEITEI)  
REGISTRAR (JUDL)

**HIGH COURT OF MANIPUR**

No. HCM/Misc.89/2013-A&E/26820-39

Imphal, the 3<sup>rd</sup> December, 2019

Copy to:

1. The Advocate General, Government of Manipur.
2. The Govt. Advocates, Govt. of Manipur.
3. The Registrar (Administration)/(Vigilance), High Court of Manipur.
4. The President, High Court Bar Association, Manipur for kind information and circulation to all the members of the Bar.
5. The President, AMBA, Manipur for kind information and circulation to all the members of the Bar.
6. All the Jt. Registrars, High Court of Manipur.
7. All the Deputy Registrars, High Court of Manipur.
8. The Principal Secretary to Hon'ble the Chief Justict, High Court of Manipur.
9. All the Assistant Registrars/L.R.O/Sr. Grade Stenographer, High Court of Manipur.
10. The P.S to Hon'ble Mr. Justice L.S. Jamir.
11. The P.S to Hon'ble Mr. Justice Kh. Nobin.
12. The P.S to Hon'ble Mr. Justice M.V. Muralidaran.
13. The P.S to Registrar General, High Court of Manipur.
14. The P.S to Registrar (Judl), High Court of Manipur.
15. The System Analyst, High Court of Manipur for uploading the same to the official website.
16. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
17. The Court Masters, High Court of Manipur.
18. Guard File/Order Book.
19. Notice Board.
20. The Concerned File.

*W. Tonen Meitei 3.12.19*  
REGISTRAR (JUDL)  
HIGH COURT OF MANIPUR

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**FRESH/PENDING  
HIGH COURT OF MANIPUR  
AT IMPHAL**

Court No. ....

**MENTION MEMO**

1. Name and number of the case : \_\_\_\_\_
2. Name of the parties : \_\_\_\_\_ Petitioner/Applicant/  
Appellant  
-Versus-  
\_\_\_\_\_ Respondent/  
Opposite Party
3. Party Seeking position : Petitioner/Appellant/Respondent/Applicant
4. Name of the Advocate of Party Seeking posting/mentioning : \_\_\_\_\_
5. Name of the Advocate or Advocates Appearing for the opposite party/ Parties : \_\_\_\_\_
6. Stage of the case : \_\_\_\_\_
7. Reason for mentioning : \_\_\_\_\_
8. Date on which posting is sought for : \_\_\_\_\_
9. (a) Notice issued on \_\_\_\_\_ by (Coram) Hon'ble Mr. Justice \_\_\_\_\_  
Hon'ble Mr. Justice \_\_\_\_\_
- (b) Status of Service(Optional): \_\_\_\_\_
10. Latest Order dated \_\_\_\_\_ by (Coram) \_\_\_\_\_
11. Latest Direction in brief : \_\_\_\_\_
12. Date already fixed, if any : \_\_\_\_\_
13. Order on mentioning by Hon'ble Court : \_\_\_\_\_

**Signature of Advocates for the  
Petitioner / Appellant/Applicant**

Mobile No. :-

1. \_\_\_\_\_
2. \_\_\_\_\_

Dated/Imphal  
The \_\_\_\_\_

**Signature of Advocates for the  
Respondents**

Mobile No. :

1. \_\_\_\_\_
2. \_\_\_\_\_

**Signature of the Court Master**

[\*From Sl. No. 1 to 8 for fresh matter and for pending matter, fill up from sl. No. 1 to 12]